

**In the National Company Law Tribunal, Jaipur**

**Item No. 110**

**CP No. (IB)-241/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**Ms. Annu Kumari Somra**

**.....Applicant/Petitioners**

**VS.**

**Jaipur Scientific Agriculture Solution Pvt. Ltd. ....Respondent**

**Order delivered on 12.02.2020**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Aishwarya, Adv.

For Respondent(s) : Nikhil Yadav, Adv.

**ORDER**

Heard the submissions made by the counsel for the Operational Creditor. The counsel has submitted that written arguments have been filed in the connected matter which is reserved for order and counsel for the Corporate Debtor has sought time for filing the written arguments in the said connected matter. Therefore, let this matter be posted to 12.03.2020.

*Sd-*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sd-*

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**